

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

(b) A sum of Rs. 31,500 crore has been allocated as Additional Central Assistance (ACA) for sanctioning of projects under Urban Infrastructure and Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for the Mission period of seven years, beginning from 2005-06 and Rs. 11,400 crore for sanction of project under Urban Infrastructure Development Scheme for Small and Medium Town (UIDSSMT). The committed ACA against the above mentioned provision is Rs. 27,748.18 crore for UIG and Rs. 10,435.93 crore under UIDSSMT. Some of the States like Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Maharashtra, Meghalaya, Orissa, Puducherry, Rajasthan, Tamil Nadu, Tripura and Uttar Pradesh have either exceeded or almost reached their 7 years allocation under UIG of JNNURM. Only States like Andaman Nicobar, Bihar, Goa, Haryana, Jharkhand, Lakshadweep, Uttar Pradesh and Nagaland are left with some balance in their 7 year allocation under UIDSSMT. The States are in need of more funds for their urban infrastructure projects but due to non-availability of funds in their 7 year's allocations, it is not possible to commit any further assistance to them.

(c) and (d) Planning Commission has favoured encouraging projects being taken on Public Private Participation (PPP) models. Planning Commission in its 'Annual Report to the People on Infrastructure' has mentioned that one of the identified strategies for the mission was to incorporate private sector efficiencies and attract private capital in the development, arrangement and financing of projects, through PPP arrangements.

The JNNURM clearly delineates Public Private Participation (PPP) as an important strategy in development of urban infrastructure. Under JNNURM, PPP projects have been taken up in Solid Waste Management, Public Transport Systems, Water Supply and Waste Water management. Mission is facilitating cities to undertake reforms for improvement of governance and financial sustainability. Encouraging private partnership and PPP models for provision of various services is one of the key reforms under the Mission. The Mission has also prepared a toolkit for guiding cities for preparing projects on PPP basis.

Infrastructure for Tirunelveli Corporation

3379. SHRI PAUL MANOJ PANDIAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has considered the proposal for providing infrastructure facilities to the Tirunelveli Corporation, Tamil Nadu and sanctioned funds; and

(b) whether Government would sanction funds for providing good roads, sanitation and water facilities for people of Tirunelveli Corporation, Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir. No project proposal duly approved by State Level Sanctioning Committee of Tamil Nadu for Tirunelveli Corporation has been received for consideration under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT).

(b) State of Tamil Nadu has exhausted its original allocation under UIDSSMT. Hence, no fresh projects can be considered for release of funds unless State-wise allocation is increased.

Infrastructure facilities under UIDSSMT Scheme in Tamil Nadu

3380. SHRI PAUL MANOJ PANDIAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether proposals will be obtained from State Government of Tamil Nadu for providing infrastructure facilities to Tuticorin Corporation, Tirunelveli Corporation, Amba Samudram Municipality, Tenkasi Municipality, Alangkulam Town Panchayat, Tisaiyanvilai Town Panchayat, Kalakad Town Panchayat, etc., under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) Scheme and whether the proposals would be sanctioned this year; and

(b) whether Government would consider the proposals on an urgent basis?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) To avail financial assistance from the Central Government under UIDSSMT, the concerned Urban Local Bodies (ULBs), as per scheme guidelines, are required to prepare Detailed Project Reports (DPRs) to be placed before the State Level Sanctioning Committees (SLSC) constituted by the State Government for examining and approving the projects. *vide* para 4.4 of the Scheme guidelines, the State Government may prioritize the cities/towns on the basis of their felt need keeping in view the status of existing infrastructure, population of SC/ST and other factors like hilly terrain, etc. Of the towns mentioned in the question, one each road project for Kalakadu and Tuticorin towns have been approved at a cost of Rs. 183.65 lakh and Rs. 328.00 lakh involving central commitment of Rs. 147.08 lakh and Rs. 262.40 lakh respectively and funds have been released in full. No proposal has been received from the State for the other towns mentioned in the question. The State of Tamil Nadu has exhausted its original allocation under UIDSSMT and no fresh projects can be considered for release unless State-wise allocation is increased.

Complaints redressed by CPWD

3381. SHRIMATI T. RATNA BAI: Will the Minister of URBAN DEVELOPMENT be pleased to state: